

(b) and (c). The Government of Madhya Pradesh have been informed to afford appropriate relief as in case of the other flood affected population in the State.

Allotment of Accommodation to Recognised Political Parties and Social and Cultural Organisations

1028. SHRI VIJAY KUMAR N. PATIL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) details regarding Party-wise break-up of number of houses/Bungalows/suites with built area allotted to various recognised Political parties and Social and Cultural Organisations, their Office bearers and other individuals as on 30th Sept., 78 at concessional rates;

(b) the names of organisations and individuals under various categories who have been allotted Government houses, Bungalows at concessional rates during the past sixteen months;

(c) whether Government have received representations regarding the discrimination in such allotment and revision in policy of allotting the Government Bungalow to various social and cultural organisations and individuals and details thereof;

(d) what is the total amount of House rent arrears to be recovered upto 30th September, 78 from such organisations and individuals; and

(e) if so, measures Government propose to take in this direction?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (d). Three statements showing the information are laid on the Table of the House.

[Placed in Library. See No. LT-2869/78]. These do not include Press Correspondents.

(b) Two suites in Vithalbhai Patel House have been allotted to the Janata Party and one type IV house to an individual.

(c) Some representations have been received from time to time and were examined. No separate statistical compilation of the representations received is kept.

(e) Efforts are made to effect recovery of arrears of licence fee as expeditiously as possible and where necessary, action under the Public Premises (Eviction of Unauthorised Occupant) Act, 1971 is also taken.

Temporary Teachers of Affiliated Colleges of Delhi University

1029. SHRI SHYAM SUNDER GUPTA:

SHRI PIUS TIRKEY:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the University of Delhi has decided that all temporary teachers employed in private affiliated colleges will be given extension in service even though there may not be any teaching work for them;

(b) whether the U.G.C. has waived its rule of teacher/pupil ratio in the above mentioned cases; and

(c) whether it is the policy of the University that a teacher once employed against a purely temporary vacancy in the University or an affiliated college will stay on to be permanently absorbed?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). Information is being collected and will be laid on the Table of the Sabha in due course.